

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 99 of 2020**

**IN THE MATTER OF:**

**Urmila Ray & Anr.**

**...Appellants**

**Versus**

**Seth Chemical Works Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Anirban Ray, Mr. Satadeep Bhattacharyya and  
Mr. Shwetaank Nigam, Advocates**

**For Respondent: Mr. Rahul Malhotra, Advocate for R-1 to R-3  
Mr. Krishnendu Datta, Sr. Advocate with  
Mr. Shaunak Mitra and Ms. Anamika Pandey,  
Advocates for R-4 & R-5**

**O R D E R**

**(Virtual Mode)**

**20.07.2020** Heard learned counsel for the Appellants.

Let Notice be issued on Respondents by Speed Post returnable by two weeks' time. Requisites along with process fee, if not filed, be filed by 22.07.2020. If the Appellants provide the e-mail address of the Respondents, let Notices be also issued through e-mail.

It is made lucidly clear that the Adjudicating Authority (NCLT, Kolkata Bench) can proceed further in the subject matter in issue on 07.08.2020 i.e. the next date of hearing.

List the matter 'For Admission (After Notice)' on **07<sup>th</sup> August, 2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

Basant B./nn